

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.12
C.P. (CAA)No.41/BB/2023

IN THE MATTER OF:

M/s. Dichtomatik India Pvt. Ltd. ... Petitioner

Order under Section 230-232 of Companies Act, 2013

Order delivered on: 02.05.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Saji P. John
For the IT Dept. : Shri Ganesh R. Ghale

ORDER

1. Heard the Ld. Counsels appearing for the Petitioner and the IT Dept.
2. It is noticed that notice has been issued vide Order dated 21.11.2023. However, in spite of granting three opportunities to the ROC/RD, no reports have been filed till date. Therefore, final two weeks' time is granted to the ROC/RD to file the report, and Counsel for the ROC/RD is directed to be present on the next date of hearing. One week thereafter is granted to the Petitioner to file its response thereto, after duly serving the copy on the other side.
3. List the case on **14.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)